



DELHI

IN THE COURT OF THE CHIEF METROPOLITAN

MAGISTRATE,

TEES HAZARI, DELHI

CC NO:

Tyot, Imager
resent To Small Comple. Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange

Board of India Act, 1992, having its regional office at Block No.1, Rajendra. Bhawan, Rajendra Place District Centre, New Delhi 110 008 and represented by

its Assistant General Manager Kum.

Jyoti Jindgar.

...Complainant

∵Vs.

1. Ganga Cavery Agro Forestry Ltd., a incorporated under the company provisions of Companies Act, 1956 and having its registered office at 15/8- B, Sector- 5, Rohini, Delhi-110085.

2. Shri Nardev Bansal, S/o not known to the complainant; Occupation of the Accused No.1; Director

3)02 hal Rolandor



Address: As of the Accused No. 1.

3. Shri kam Chand, S/o not known to the complainant; Occupation

Director of the Accused No.1;
Address: As of the Accused No. 1.

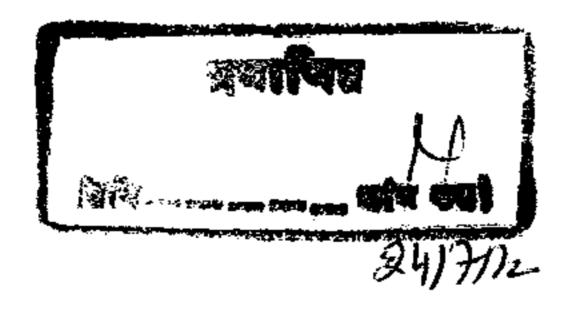
...Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF

CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)

AND 27 OF SECURITIES AND EXCHANGE BOARD OF

INDIA ACT, 1992





SEBI VS. GANGA CAVERY AGRO

27.00.12

Present.

Sh. Manish, proxy counsel for complainant.

Proceedings against accused no. 1 be conducted u/s 305 Cr.PC.

Ct. Rajesh Kumar, Process Server is present for his statement u/s 82 Cr.PC qua accused Nardev Bansal and Ram Chand.

His statement is recorded separately and discharged. I am satisfied with the statement of process server qua accused no. 2 and 3. In view of statement accused Nardev Bansal and Ram Chand are declared Proclaimed offender. File be consigned to the Record Room till accused were arrested.

(G.N. PANDEY)
ACMM(SPL ACTS), CENTRAL
DELHU27.06.12

